

(27)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1652/(MAH)/2017
M.A. No. 09/2018

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: China Development Bank
V/s.
Reliance Communications Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Ms. Alpana Ghone - Counsel

Mr. Abhishek Kale -

Mr. Ameet Naik -

Mr. Deepak Deshmukh

Mr. Jahan Chokshi

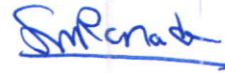
1/b. Naik Naik & Co.

for Respondent



Mr. Dattatraya Khambata
Senior Counsel

Mr. Siddharth. Ranade



ORDER

MA 09/2018 IN CP NO. 1652/ I&BP/NCLT/MB/MAH/2017

On the MA 09 of 2018 filed for withdrawal of the Company Petition,
the same is hereby dismissed as withdrawn with liberty to proceed in
accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)